

A
T
C 289
Central Administrative ^Tribunal

Circuit Bench Lucknow

T.A.NO. 1185 of 1985 (T)

R.B.SinghApplicant.

vs

Union Of India Respondents.

18.9.91

Hon. Mr. Justice. U.C.Srivastava V.C.

Hon. Mr. A.B.Gerthi A.M.

Learned counsel for the respondents states
that the application has become ^{unlawful} infructuous.
The learned counsel for the applicant agrees to this.

The T.A. is DISMISSED as ^{unlawful} infructuous.

checked

24/10/91

Sd/
A.M.

Sd/
R.E.

// True Copy //

DRD
Section Officer
Central Administrative Tribunal
Circuit Bench
LUCKNOW